

*Re: Recovery of Debts due to Banks
and Financial Institutions Bill*

14. 16 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY—GENERAL: Sir, I have to report the following received from the Secretary General of Rajya Sabha:—

- (i) 'In accordance with the provisions of rule 115 of the Rules of procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 10th May 1993, agreed to the following amendments made by the Lok Sabha at its sitting held on the 19th April, 1993, in the Coal Mines (Nationalisation) amendment Bill, 1992:—

Enacting Formula

1. page 1, line 1, —

for "Forty—third"

substitute "Forty—fourth"

Clause 1

2. Page 1, line 4, —

for "1992" substitute "1993"

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 11th May, 1993 adopted the following motion in regard to the Joint Committee on Offices of Profit:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one member of the Rajya Sabha to the Joint Committee on Offices of Profit and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means

of the single transferable vote, one member from among the members of the House to the said Joint Committee to fill the vacancy caused by the resignation of Shri Som Pal from the membership of the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri Sarada Mohanty, Member, Rajya Sabha, has been duly elected to the said Joint Committee.

14. 16 1/2 hrs.

COMMITTEE ON PETITIONS

Seventh Report

SHRI P. G. NARAYANAN (Gobichettipalayam): Sir, I beg to present the Seventh Report (Hindi and English versions) of the Committee on Petitions.

14. 17 hrs.

RECOVERY OF DEBTS DUE TO BANKS
AND FINANCIAL INSTITUTIONS BILL * 1993

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): I beg to move for leave to introduce a Bill to provide for the establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions and for matters connected therewith or incidental thereto

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions and for matters connected therewith

or incidental thereto."

The motion was adopted.

DR. ABRAR AHMED: I introduce the Bill.

MATTER UNDER RULE 377

- (i) **Need to upgrade AIR station at sambalpur, Orissa and set up regional news unit there**

[English]

DR. KRUPASINDHU BHOI (Sambalpur): All India Radio, Smbalpur is one of the oldest Radio Stations in the State of Orissa. It is located at the nerve centre of Western Orissa. The State has one Regional News Unit at Cuttack only which has failed to cater to the needs of Western Orissa. As such there is a need to set—up a Regional News Unit at Sambalpur. With the infrastructure facilities at A. I. R., Sambalpur, the availability of PTI Agency service and modern telocm network there is quite possible to set up the Regional News Unit. This is possible if the A. I. R. Station at Sambalpur is upgraded to a high power transmission. If this is done, the commercial potential and rich heritage of a vast neglected region can be properly protected.

I request the Central Government to upgrade A. I. R. station at Sambalpur with the opening of thee Regional News Unit.

- (ii) **Need to take steps to solve acute drinking water problem in Bilaspur region of Madhya Pradesh**

[Translation]

SHRI BHAWANI LAL VERMA (Janjgir): Nearly 8,000 villages in Bilaspur, Raigarh and Sarguja districts in Bilaspur division of Madya Pardesh are in the grip of severe drought. As a result of insufficient rainfall an actue problem of drinking water has developed in the region. The problem has worsened further due to the decline

in water level as a result of which handpumps in 75 per cent of the villages have become nonfunctional. The Hon. Prime Minister visited village Pardriya in Bilaspur division on 17-4-93 for an on the spot assessment. The Hon. Prime Minister gave necessary instructions in this regard, yet no improvement in the situation is evident. Summer has just started and if the drinking water problem is not solved then 60 lakh persons will face deep crisis.

Therefore, I urge the Centre to take concrete steps immediately in this regard.

- (iii) **Need to provide adequate railway facilities at Chandrapur Railway Station of Central Railway**

[English]

SHRI SHANTARAM POTDUKHE (Chandrapur): Sir, people from Chandrapur and Gadchiroli districts are agitating for providing adequate facilities at Chandrapur Railway Station, Central Railway, including stoppages of Super and Super Fast trains there.

Chandrapur is a fast developing Industrial business centre and district headquarters in Maharashtra State and the facilities provided by Railways like stoppages of trains and reservation quota etc. are inadequate considering industrial expansion of the area with a population of more than 24 lakhs. I request the Ministry of Railways to consider stoppages of Ganga—Kaveri Express, Tirupati—Banaras Express, A. P. Express and Tamil Nadu Express at Chandrapur. Proposed Jabalpur—Nagpur super fast express may be extended upto Ballarshah which is a terminus of both\ Central and South Central Railways.

Hon. Prime Minister had recently inaugurated the function of broadening Chanda fort to Gondia narrow gauge at Wadsa—Desaiganj. The terminus at Chanda Fort which has historical importance and is in the interest of commuting people.